

## NATIONAL COMPANY LAW TRIBUNAL SINGLE BENCH

**CHENNAI** 

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 25/07/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL

APPLICATION NUMBER

**PETITION NUMBER** 

: TCP/372/ (IB)/2017

NAME OF THE PETITIONER(S)

: DDB MUNDRA MAX PVT LTD

NAME OF THE RESPONDENT(S)

: MARG LTD

**UNDER SECTION** 

: 433 (e)(f)

S.No. NAME (IN CAPITAL)

**DESIGNATION** 

**SIGNATURE** 

REPRESENTATION BY WHOM

12. R. Shankankajan ADN-Somvivaran. J

&Rankershingan

MSRygare Aryn

## **ORDER**

Counsel representing both the parties are present. While hearing the matter counsel for petitioner stated that he has not filed the affidavit and bank statement and other required statutory formalities to be complied as per the provisions of the IB Code, 2016. Therefore, in view of the notification dated 29.6.2017 issued by the Ministry of Corporate Affairs, the matter stands abated.

(K. Anantha Padmanabha Swamy)

Member (Judicial)